



অসম ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ
EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত
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No.83 Dispur, Friday, 30th March, 2007, 9th Chitra, 1929 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 29th March, 2007

No. LGL.21/2002/53.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. IX OF 2007
(Received the assent of Governor on 28th March, 2007)
THE ASSAM AMUSEMENTS AND BETTING TAX (AMENDMENT) ACT, 2007

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ACT

further to amend the Assam Amusements and Betting Tax Act, 1939.

Preamble.

Whereas it is expedient further to amend the Assam Amusements and Betting Tax Act, 1939, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam
Act VI
of 1939.**

It is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:-

**Short title, extent
and commence-
ment.**

1.(1) This Act may be called the Assam Amusements and Betting Tax (Amendment) Act, 2007.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment of
section 3.**

2. In the principal Act, in section 3, in sub-section (1), in clause (d), after existing sub-clauses (i) and (ii), the following new sub-clauses shall be inserted, namely,--

“(iii) rupees ten per ticket where the cinematograph exhibition hall provides dolby and digital sound system;

(iv) rupees eight per ticket where the cinematograph exhibition hall provides push back seat;

(v) rupees seventeen per ticket where the cinematograph exhibition hall provides air conditioning system with back-up generator.”

MOHD. A. HAQUE,
Secretary to the Government of Assam,
Legislative Department, Dispur.